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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 894/95

DATE OF JUDGMENT: 16-8-95

BETWEEN:

E.Edwin Devasahayam.

... Applicant.

and

1. The General Manager, S.C.Rly,
Railnilayam, Secunderabad-371.
2. The Chief Commercial Manager,
S.C. Rly. Railnilayam,
Secunderabad-371.

... Respondents.

COUNSEL FOR THE APPLICANT: SHRI V.Vijayarama Raju.

COUNSEL FOR THE RESPONDENTS: SHRI C.V.Malla Reddy, SC for Rlys.
~~Ex-Deputy Commissioner~~

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

(18)

- 2 -

O.A.894/95.

Dt. of Order:16-8-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman)

* * *

This O.A. was filed praying for quashing memo No. C/Gaz/41/ED dt.3-2-95 and also the order No.P/SC/227/C/47 dt.7-2-95 issued by the Respondent No.2, whereby the applicant was suspended by holding the same as arbitrary, illegal and unconstitutional and for a consequential direction to the Respondents to reinstate the applicant with all the benefits.

2. Shri V.Venkateshwar Rao, ^{Learned} Advocate, submits that he was instructed by the learned counsel for the applicant to state that this O.A. had become infructuous.

3. Accordingly it is dismissed. No order as to costs. //

M. R. Rangarajan

(R.RANGARAJAN)
Member (A)

V. Neeladri Rao
(V.NEELADRI RAO)
Vice-Chairman

Dated: 16th August, 1995.
Dictated in Open Court.

Amulya 2-815
Deputy Registrar (J) CC

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To

1. The General Manager, S.C.Rly, Railnilayam, Secunderabad-371.
2. The Chief Commercial Manager, S.C.Rly, Railnilayam, Secunderabad-371.
3. One copy to Mr.V.Vijayarama Raju, Advocate, Plot No.15, Jayalakshmi Apartments, HUDA Complex, Saroornagar, Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN)

DATED 16/8 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
OA. No. 89 u/95.

TA. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Space copy

